

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**88/241-242/ND/2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2018.**

**NAME OF THE COMPANY: Mr. Rahul Gupta V/s. Padam Promoters Pvt.  
Ltd.**

**SECTION OF THE COMPANIES ACT: 241-242**

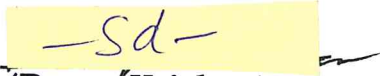
**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**


**Present:** Mr. R. K. Gupta and Ms. Swaralipi Deb Roy, Advocates for the petitioner  
Mr. Akshay Gupta, Advocate for R-1 & 2

**ORDER**

Some more time is being prayed for on behalf of Respondent 1 and 2 to file their reply. In the interest of justice, last opportunity is given.

Despite notice, none has appeared on behalf of the ROC. Show cause notice be issued to the ROC returnable on 29<sup>th</sup> August, 2018 directing him to be present in Court.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**